

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 59/ 271(e)/ NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.12.2018**

Name of the Company: Ravindra Gupta
V/s.
Shree Balaji Dyeing and Printing Mill
Pvt. Ltd & 2 Ors.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for the petitioner.

An intimation is received from the side of the respondent seeking adjournment.

List the matter on 05.02.2019


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 17th day of December, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL